COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 358 OF 2018 & 357 OF 2018 IN APPEAL No. 78 OF 2018

Dated: 08TH MAY, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr.S.D. Dubey, Technical Member

In the matter of:

M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission &Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur

Mr. Vishrov Mukherjee

Counsel for the Respondent (s) : Mr. Anand K. Ganesan

Ms. SwapanaSeshadri

Ms. NehaGarg

Mr. AshwinRamanathan for R-1

Mr. Sriranga S.

Mr. SumanaNaganand Mr. Balaji Srinivasan

Ms. Pratiksha Mishra for R.2 to 4 & R.6

ORDER

IA No. 357 of 2018

(Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1 to 4 & 6. Other respondents served unrepresented.

The learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA No. 357 of 2018 is allowed.

Appeal No. 78 of 2018 & IA No.358 of 2018 (IA for Interim Relief)

Issue notice to the Respondents returnable on 12.07.2018. Dasti, in addition is permitted.

Learned counsel, Mr. Anand K. Ganesan accepts notice on behalf of Respondent No.1 and Mr. S. Sriranga accepts notice on behalf of Respondent Nos. 2 to 4 & 6.

The learned counsel, appearing for the Respondents pray for another four weeks' time to file the reply in the main Appeal and also in the IA.

The learned counsel appearing for the Respondents are permitted to file their reply on or before 06.06.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 20.06.2018, after duly serving copy on the other side.

The Respondents are herein directed not to precipitate in the matter till 15.07.2018.

Registry is directed to number the Appeal and list the matter for admission on **12.07.2018**, as agreed.

(S.D. Dubey)
Technical Member
bn/pr

(Justice N.K. Patil) Judicial Member